

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 1844/2004

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New Delhi this the 17th day of August, 2004

Hon'ble Shri S.A. Singh, Member (A)

Shri Hans Raj,
Assistant Accounts Officer,
H.No.B.III/237, Raghbir Nagar,
New Delhi.

(By Advocate Shri V.S.R.Krishna)

Applicant

VERSUS

1. Union of India through:
The Secretary, Ministry of
Finance, North Block, New Delhi.
2. The Controller General of Accounts,
O/O Controller General of Accounts,
Ministry of Finance, Department of
Expenditure, 7th Floor, Lok Nayak
Bhawan, Khan Market, New Delhi.
3. The Sr.Accounts Officer,
Principal Accounts office,
Ministry of Urban Development,
F Wing, Second Floor, Nirman Bhawan,
New Delhi.

Respondents

(By Advocate Shri M.M.Sudan)

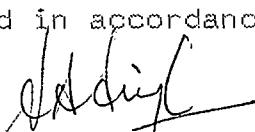
O R D E R (ORAL)

(Hon'ble Shri S.A. Singh, Member (A)

The applicant while working with the respondents on deputation from the office of Controller General of Accounts, was re-patriated to his parent cadre and has been posted to report for duty to Pay and Accounts Office, D/O CBC, Vadodara (Annexure A1). He prays that he may be allowed to continue in Delhi in terms of the specific transfer policy of the respondents and that his representation dated 26.7.2004 is also under consideration with the respondents. The applicant contend that the applicant has already been relieved to resume his duty.

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2. The OA is disposed of with a direction to the respondents to consider the representation of the applicant dated 26.7.2004 together with OA treating the same as an additional representation and pass a detailed, speaking and reasoned order within a period of two weeks from the date of receipt of a copy of this order. If any grievance still survives, liberty is granted to the applicant to file a fresh petition if so advised in accordance with law.


(S.A. Singh)
Member (A)

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